

**Before the Appellate Tribunal for Electricity  
( Appellate Jurisdiction )  
(Chennai Circuit Bench)**

**Appeal No. 22 of 2013**

**Dated : 7<sup>th</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson  
Hon'ble Mr. V.J. Talwar, Technical Member**

**In the matter of**

<b>Tamil Nadu Generation &amp; Distribution Corporation</b>	<b>...Appellant(s)</b>
<b>Versus</b>	
<b>M/s. Lanco Tanjore Power Co. Ltd. &amp; Anr.</b>	<b>...Respondent(s)</b>

**Counsel for the Appellant(s) : Mr. S. Vallinayagam  
Mr. Sivakumar (Rep.)**

**Counsel for the Respondent (s) : Mr. Vijay Narayan, Sr. Adv. with  
Mr. Vinod Kumar**

**ORDER**

The Learned Counsel for the Appellant as well as the Learned Senior Counsel for the Respondents have finished their arguments.

The Learned Counsel for the Appellant as well as the Learned Senior Counsel for the Respondents are directed to file their respective written submissions on or before 10.04.2013 after serving copy on the other side.

Post the matter for reporting compliance and making further submissions on **22.04.2013 at Chennai Circuit Bench.**

**(V.J. Talwar)  
Technical Member**

**(Justice M. Karpaga Vinayagam)  
Chairperson**

**mk**